

modities Act, 1965. One of these firms was also prosecuted under Section 125(2) of the Defence of India Rules.

(d) In the 30 cases involved, action taken is as follows:—

Convicted	—	2
Acquitted	—	1
Pending Trial		9
Cancelled	—	1
Untraced	—	1
Withdrawn	—	16
		—
		Total 30
		—

दिल्ली में गुण्डे

2210. श्री सरजू पाण्डेय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली पुलिस ने हाल ही में गुण्डों की सूची तैयार की थी ;

(ख) यदि हां, तो इस सम्बन्ध में समाज विरोधी तत्वों से सम्बन्ध रखने वाले कुल कितने व्यक्ति गिरफ्तार किये गये ;

(ग) उन्हें किस धारा के अन्तर्गत गिरफ्तार किया गया था ; और

(घ) क्या यह सच है कि गिरफ्तार किये गये व्यक्तियों में कुछ राजनीतिक कार्यकर्ता भी हैं ?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री ल० ना० मिश्र) : (क) जी नहीं ।

(ख) तथा (ग) . स्वतन्त्रता दिवस पर कोई अबाधित घटना न होने देने की दृष्टि से दण्ड प्रक्रिया संहिता की धारा 107/151 के अधीन 164 गुण्डों को पकड़ा गया ।

(घ) जी नहीं ।

Educational Facilities to Africans

2212. श्री Surendra Pal Singh: Will the Minister of Education be pleased to state:

(a) whether Government, in view of the prevailing condition of 'squeez' of Asians living in African countries, have considered or intend to consider the question of giving more educational facilities in the educational institutions in India to the Asians than to Africans; and

(b) if so, the steps taken or proposed to be taken?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajrn: vis): (a) and (b). Students of Asians living in African countries to India for studies either under Schemes of Scholarships administered by the Government of India or at their own expense. In order to meet the increasing demand, the number of scholarships as well as the number of reserved seats in institutions in India for students from the Asian and African countries have been increased. These have provided larger facilities for Indians living in African countries. There is no proposal to reduce the number of scholarships to African countries.

कारों तथा स्कूटरों की चोरी

2213. श्री झोंकार लाज बेरबा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सचिवालय और संसद् सदस्यों के फ्लेटों से अश्वेक कारें तथा स्कूटर चोरी हो जाते हैं ;

(ख) यदि हां, तो 1964 में कितनी कारें तथा स्कूटर चोरी हुए ; और

(ग) कितनी कारें तथा स्कूटर बरामद किए गए ?

गृह-कार्य मंत्रालय में उप-मंत्री (श्री ल० ना० मिश्र) : (क) और (ख) . 1964

के दौरान केन्द्रीय सचिवालय और संमद सदस्यों के फ्लेटों से एक स्कूटर और दो मोटर साइकिलें चुरायी गयी ।

(ग) इक स्कूटर बरामद कर लिया गया ।

Grants to U.P. for Primary and Secondary Education

2214. Shri Vishwa Nath Pandey: Will the Minister of Education be pleased to state;

(a) the amount of grants and loans advanced to the Uttar Pradesh Government for Primary and Secondary education during 1964-65; and

(b) the amount proposed to be allotted for the purpose to the State during 1965-66?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) and (b). A grant of Rs. 29,06,576 was advanced during 1964-65 and an amount of Rs. 75,82,500 has been allotted for 1965-66. No loan has been given or is proposed to be given.

Pay Scales of Government Employees in Pondicherry

2215. Shri Ku. Sivapraghassan: Will the Minister of Home Affairs be pleased to state;

(a) whether it is a fact that for the last fourteen years, the scales of pay of the pre-merger Government Employees of the Union Territory of Pondicherry have not been revised in spite of their repeated requests; and

(b) whether Government have under consideration any proposal for the grant of enhanced compensatory allowance in view of the increased cost of living?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):

(a) The permanent pre-merger employees had scales of pay generally higher than the Indian scales of pay for equivalent posts. These scales

were protected by the Treaty of Cession. So the question of an upward revision of their scales of pay does not arise. The temporary pre-merger employees were given the option to remain either on pre-merger French scales of pay or adopt Madras scales of pay and allowances which are subject to revision from time to time.

(b) The permanent ex-French employees on pre-merger scales of pay were granted compensatory allowance on *ad-hoc* basis in 1960. The rates of compensatory allowance were raised recently in 1965.

Oil Refinery in Mysore

2216. Shri H. C. Linga Reddy: Will the Minister of Petroleum and Chemicals be pleased to state;

(a) whether any proposal has been received from the State Government of Mysore for setting up an Oil Refinery in Mysore State;

(b) if so, when;

(c) the action taken in the matter; and

(d) whether Government propose to set up at least one Oil Refinery in each State?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) to (c). The Chief Minister, Mysore made a request to this effect in January, 1963, but on the basis of demand in that area, it has not been possible to provide for a refinery in Mysore during the Fourth Plan.

(d) Attention is invited to my statement on oil policy, dated 16th August, 1965.

Tihar Central Jail, Delhi

2217. Shri Bagri: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a woman died in June, 1965 in Tihar Central Jail, Delhi due to the non-availability of medical aid;